

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 590 of 2020

IN THE MATTER OF:

Bank of India & Ors. ...Appellants

Versus

Ferro Alloys Corporation Ltd. Through Bhuban Madan ...Respondent

Present:-

For Appellant: Mr. Rajiv Ranjan, Sr. Advocate with Dr. Sudhir Bisla, Advocate.

**For Respondent: Mr. Malak Bhatt and Mr. Rajat Bectar, Advocates.
Mr. Abhinav Vasisht, Advocate for R-1.**

ORDER
(Virtual Mode)

22.12.2020 The Learned Counsel for the Appellants as well as the Learned Counsel for the Respondent is permitted file their 'Notes of Written Submissions' containing not more than four pages together with 'Compilation of Judgments' if any, before the Office of the Registry and the Registry shall receive the same. It is made very clear that the copies of 'Written-Submissions' of the parties are required to be exchanged between the learned Counsel appearing for the respective parties well in advance before the next hearing date.

The Office of the Registry is directed to List the matter on **21ST January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)